

ITEM NO.35

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No.142/2026

D BHARATH

Petitioner

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondents

FOR ADMISSION

I.A. No.112905/2026-EXEMPTION FROM FILING O.T.

I.A. No.113739/2026-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

I.A. No.112903/2026-STAY APPLICATION

Date : 15-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Balaji Srinivasan, Adv.
Ms. Kanishka Singh, Adv.
Mr. Rajkumar Pandian, Adv.
Mr. K. Shiva, AOR

For Respondent(s) :Mr. Siddharth Luthra, Sr. Adv.
Mr. Sabarish Subramanian, Adv.
Mr. K. S. Badhrinathan, Adv.
Mr. Kartikeye Dang, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks leave to withdraw the writ petition under Article 32 of the Constitution of India, with liberty to move the jurisdictional High Court for relief.
2. Permission is granted.
3. The writ petition stands dismissed as withdrawn, with liberty as

prayed.

4. If the High Court is approached, we hope and trust that the grievance of the petitioner shall be considered and decided in accordance with law as early as possible.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)